

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 1455 of 2019

IN THE MATTER OF:

Anubhav Anilkumar Agarwal

...Appellant

Versus

Om Prakash Rohra & Anr.

...Respondents

Present:

For Appellant : **Though appeared not marked appearance**

For Respondents: **Mr. Om Prakash, Respondent No. 1 in person**
Ms. Aayushi Singh, Advocate

O R D E R

16.01.2020 Mr. Om Prakash, 1st Respondent appears in person and submits that his counsel Mr. Amarpreet, Advocate is suffering from ailment. On his request, the appeal is adjourned.

In the meantime, 1st Respondent may file reply-affidavit by 24th January, 2020 and rejoinder, if any, may be filed by the Appellant on 1st February, 2020.

Ms. Aayushi Singh, Advocate already appeared on behalf of the 'Interim Resolution Professional'. She will address on the next date.

Post the case 'for orders' on **4th February, 2020**. The appeal may be disposed of on the next date.

The interim order passed on 16th December, 2019 shall continue till the next date.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansilal Bhat]
Member (Judicial)

/ns/sk/